

**BEFORE THE NATIONAL GREEN TRIBUNAL
WESTERN ZONE BENCH, PUNE.**

Original Application No.: 06/2023 (WZ)

Mrs. Patricia Pinto & Ors. ... Applicants

V/s

State of Goa & Ors. ... Respondents

OBJECTIONS OF RESPONDENT NO.

TO THE MEMO DATED 19/01/2024.

MAY IT PLEASE THE TRIBUNAL:-

The Respondent no. 7 craves leave to respond to the memo dated 19/01/2024 filed by the Applicants on 23/01/2024 (page nos. not furnished).

1. The documents/photographs sought to be produced alongwith the memo are neither referred to in the pleadings nor was/is any leave sought in the original application to produce documents/photographs in the manner sought to be done by filing the memo. The Respondent no. 7 objects to

the procedure sought to be adopted by the Applicants.

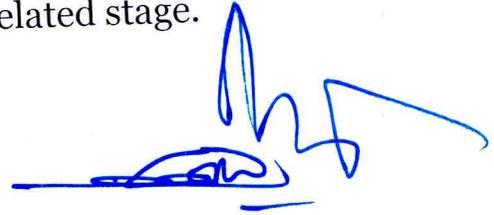
2. The Respondent no.7 disputes the documents/photographs produced by the Applicants alongwith the memo. The Respondent no. 7 most respectfully submits that the Applicants would not be entitled to produce and/or refer to any new documents/ photographs which are alien to the pleadings, without making out a case for production of such documents at such a belated stage and without seeking leave of this Hon'ble Tribunal by filing an appropriate application. In the event an application for production of documents was filed, the Respondent no.7 would have a right to oppose the same. The memo is not signed by the Applicants. The procedure sought to be adopted by the Applicants by filing the memo, in the respectful



submission of the Respondent no. 7 would not be permissible.

3. Without prejudice, it is submitted that the documents/ photographs sought to be produced are not relevant to the subject-matter. At any rate it is submitted that no case is made out by the Applicants to produce the said documents/ photographs at such a belated stage.

Place: Pune



Date: 20/03/2024

Respondent no. 7

